

**Formation of Public Charitable Trust  
by Golden Tobacco Company**

5184. SHRI N. R. LASKAR :  
SHRI G. VENKATASWAMY :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Golden Tobacco Company has formed a public charitable trust from its profits ;

(b) whether the trust is controlled by the same management which also manages the company ; and

(c) if so, the steps being taken by Government to ensure that there is no unauthorised flow of funds from the trust to the company in any manner ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) A public charitable trust has been formed by the shareholders of the Golden Tobacco Co. with donations made by them and the said company has also made donations to the trust from time to time.

(b) Yes, Sir.

(c) Section 13 of the Income-tax Act provides the necessary safeguards.

**Appointment of Principal, School  
of Mines, Kolar, Mysore State**

5185. SHRI J. H. PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Mysore State Government had appointed unqualified person as Principal of the School of Mines in Kolar area, Mysore in spite of the disapproval of the Central Government ; and

(b) whether the Central Government have taken any action in the matter and if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The State Government appointed a geologist as the Principal of the Kolar Mining School. The recommendation of the All India Council for Technical Education that the Principal of a Mining School should be a qualified mining engineer was communicated by the Central Government to the State Government.

According to a report received from the State Government, a writ petition against the appointment of this person under the Mysore Government Education Department Services (Technical Education) (Special Recruitment) Rules, 1967 was dismissed by the Mysore High Court and that an appeal against the decision of the High Court is pending before the Supreme Court. The matter, therefore, is *sub-judice*.

**Reported Contemptuous Remarks  
against Harijans in the Book  
Entitled "Bhartiya Sanskriti  
Aur Sahitya"**

5186. SHRI RAM SWARUP VIDYARATHI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Shri Manmohan Lal Sharma has been conferred the degree of doctorate by the Rajasthan University for his book 'Bhartiya Sanskriti Aur Sahitya' (Indian Culture and Literature) ;

(b) whether this book contains certain contemptuous remarks against the Harijans ;

(c) if so, whether Government consider circulation of such books in the interest of society and country and if not, the action taken against the author and publisher of this book ; and

(d) whether it is also a fact that the attention of his Ministry and of the Department of Social Welfare has been drawn towards it several times and if so, the action taken by Government in this regard ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) According to the Rajasthan University Shri Manmohan Lal Jagannath Sharma was awarded the degree of Ph. D. of the University in 1958 and the title of his thesis was 'Magh—His Life and Works' and not 'Bhartiya Sanskriti Aur Sahitya'.

(b) to (d). The book 'Bhartiya Sanskriti Aur Sahitya' has come to the notice of Department of Social Welfare in the Ministry of Law and Social Welfare. It contains some arguments based on the Shastras in favour of the caste system and untouchability. The question whether the Untouchability (Offences) Act can be amended to bring such arguments within its purview is being examined by that Department.